

(3)

Central Administrative Tribunal
Principal Bench

C.P. No. 327/2003 In
O.A. No. 159/2002

New Delhi this the 17th day of November, 2003

Hon'ble Shri V.K. Majotra, Vice-Chairman (A)
Hon'ble Shri Bharat Bhushan, Member (J)

Vishnu Dayal
S/o Shri Suraj Bhan
R/o A-545, Sector 11
Vijay Nagar, Ghaziabad.

-Applicant

(By Advocate: Shri M.L. Sharma)

Versus

1. Shri R.R. Jaruhar
General Manager,
Northern Railway
Headquarters Office,
Baroda House,
New Delhi.
2. Shri V.K. Kaul
Chief Administrative Officer (Const.)
Northern Railway, Kashmiri Gate,
Delhi.
3. Shri Siri Prakash,
Divl. Rail Manager,
Northern Railway, (Now N.C.R.),
Allahabad.

-Respondents

(By Advocate: Shri R.L. Dhawan)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice-Chairman (A)

Learned counsel heard.

2. OA-159/2002 was disposed of by order dated 22.10.2002 holding that the applicant was entitled to the reliefs prayed for and respondents were directed to grant the arrears of pay and allowances to the applicant from the due dates, i.e., 1.1.1984 and 1.3.1993 within a period of three months.

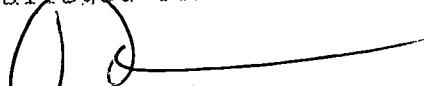
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3. Shri R.L. Dhawan, learned counsel of the respondents has referred to the reply affidavit made on behalf of the respondents. Respondents have tendered their unconditional apology for the delay for implementation of directions of this Court. It has also been stated that respondents have paid on 24.10.2003 all the arrears of pay and allowances from the due dates and as such the C.P. has become infructuous.

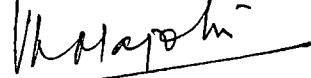
4. On the other hand learned counsel for applicant states that applicant has not been provided due and drawn statement by the respondents and that respondents have caused inordinate delay in compliance of directions of this court.

5. b Accepting the unconditional apology for causing delay in implementing the directions of this court, we find that the directions have been complied with by the respondents ultimately. Respondents are directed to provide due and drawn statement to the applicant. On remaining aggrieved still, applicant may approach the respondents for removal of his grievance and further legal remedy, if so advised.

6. C.P. is dismissed. Notices to the alleged contemners are discharged.


(Bharat Bhushan)
Member (J)

cc.


(V.K. Majotra)
Vice-Chairman (A)